

(b) whether NIRD undertakes training of elected Panchayati Raj functionaries;

(c) whether there are plans to expand activities of NIRD; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) SHRI RAMESHWAR THAKUR: (a) The National Institute of Rural Development in close Coordination with the Ministry of Rural Development is playing an important role in making the new Panchayati Raj System a success. It has also inter alia been associated with consultations on the drafting of the 73rd Constitution Amendment Bill, framing or State Legislations, training and the preparation of reference material.

(b) Yes, Sir.

(c) and (d) Yes, Sir. The Institute intends to organise additional training programmes for elected representatives of Panchayati Raj bodies. The NIRD is planning to expand its training network to create awareness among grassroot leaders for Panchayati Raj and microlevel planners. The NIRD has already conducted 19 Training of Trainers (TOT) programmes in Panchayati Raj and plans to conduct additional programmes during the current year.

Amount for SC/ST Areas for Development Scheme

3238. SHRI CHATURANAN MISHRA:
SHRI JALALUDIN ANSARI:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the amount sanctioned for development schemes in Scheduled Caste and Scheduled Tribe areas under Block Development Offices have to be spent for these areas only;

(b) whether Government are aware that amount of Rs. 50,000/—sanctioned under Cheque No. 028071 dated 26th March, 1994 by BDO, Khair, Aligarh Block, for

Development of SC and ST area of village Mirpur Dahora was spent in non-SC and non-ST areas by Pradhan of this village;

(c) whether on complaint from villagers the BDO made an enquiry on 23rd April, 1994 and he submitted his report to CDO, Aligarh under No. 1700 on 3rd May, 1994;

(d) whether as per enquiry report any action has been taken against village Pradhan for spending sanctioned Rs. 50,000/- in other areas and thus depriving sheduled Caste areas; and

(e) what further action is being taken to ensure that SC and ST areas of village Mirpur Dahora get the benefit of the sanctioned amount?

THE MINISTER OF THE STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI PATEL): (a) to (e) The necessary information is being collected from the State Govt. and shall be laid on the table of the House.

पूर्वोत्तर राज्यों में राष्ट्रीय ग्रामीण रोजगार कार्यक्रम

3239. श्री सत्य प्रकाश मालवीय: क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या पूर्वोत्तर राज्यों में राष्ट्रीय ग्रामीण रोजगार कार्यक्रमों को कार्यान्वित किया गया है, यदि हां, तो उन राज्यों के नाम क्या हैं तथा इस कार्यक्रम को कब से कार्यान्वित किया गया है;

(ख) यदि नहीं, तो इसके क्या कारण हैं तथा क्या यह सच है कि पूर्वोत्तर राज्यों के कई ग्रामीण क्षेत्रों और विशेषकर आदिवासी क्षेत्रों में लोग भुखमरी से ग्रस्त हैं तथा इससे निजात पाने के लिए वे अपने बच्चे सरकारी अधिकारियों तथा अन्य व्यक्तियों को बेच देते हैं;

(ग) क्या सरकार के पास इस संबंध में कोई आंकड़े हैं तथा आदिवासियों की इस बदहाली/भुखमरी के लिए कौन जिम्मेदार है; और

(घ) सरकार द्वारा संबंधित राज्यों के आदिवासियों को राष्ट्रीय रोजगार योजना के अंतर्गत रोजगार उपलब्ध कराने तथा उन्हें भुखमरी से भी बचाने के लिए तत्काल क्या कार्यवाही की जा रही है तथा कब तक?